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(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the 09th day of *May, 2007*.

**HON'BLE MR. ASHOK S. KARAMADI, MEMBER- J.
HON'BLE MR. K.S. MENON, MEMBER- A.**

CIVIL CONTEMPT PETITION NO. 39 OF 2007

IN

ORIGINAL APPLICATION NO. 239 OF 2006

Manish Kumar Verma, S/o Sri Ram Adhin Verma,
R/o 392/ 112 B, Tularambagh, Allahabad.

.....Applicant.

VE R S U S

Mr. Sudha Pillai, Secretary,
M/o Labour Welfare and Employment,
Union of India, South Block, New Delhi.

.....Respondent

Counsel for the Applicant: Sri Santosh Kumar Yadav
Present for the Respondents : Sri Anil Dwivedi

ORDER

BY HON'BLE MR. ASHOK S. KARAMADI, JM

This Contempt Petition is filed for non-compliance of the order dated 16.11.2006. By the said order, the respondents were directed to consider and decide the grievance of the applicant in making selection and appointment coupled with direction to respondent No. 1 to enquire in to the same in accordance with law within a period of three months.

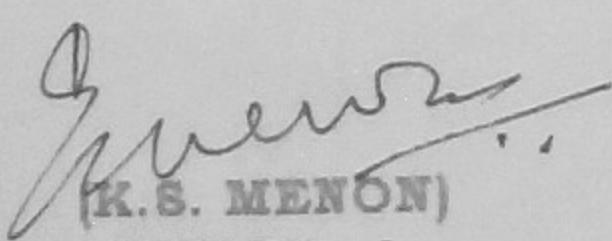
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2. The grievance of the applicant is that inspite of the orders, the respondents are deliberately disobeying and have not complied with the same, hence this Contempt Petition has been filed for taking action against the respondent.

3. On notice, Sri Anil Dwivedi has put in appearance on behalf of the respondents and produced before us a copy of Affidavit of compliance filed in O.A 239/06 and submits that in pursuance of the order of the Tribunal, the respondents have taken suitable action and have already passed by necessary orders dated 26.02.2007, a copy of which has also been sent to the applicant. Having regard to the same, he submits that the contempt petition does not survive and therefore, sought for dismissal of the CCP.

4. There is no representation on behalf of the applicant even in the second call. On the other hand we have gone through the Affidavit of compliance filed by Sri Anil Dwivedi as well as the documents enclosed therewith, a copy of which has also been sent to the applicant through Registered post and find that the order of this Tribunal has already been complied with. Having regard to the fact that the respondents, in compliance of the order dated 16.11.2006 passed by the Tribunal, have passed the order dated 26.02.2007, it is just and proper to drop the contempt proceedings and is dropped accordingly.


K.S. MENON
MEMBER- A


(ASHOK S. KARAMADI)
MEMBER- J.

/ Anand/